COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 195 OF 2018 & IA NO. 896 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indian Wind Power Association

... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Sonakshi Malhan

Mr. Senthil Jagdeesan

Counsel for the Respondent (s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam Ms. S. Amali for R-2 & 3

ORDER

The learned counsel appearing for the Respondent Nos.1 to 3 pray for another two weeks' time to file their reply in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos.1 to 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 to 3 are permitted to file their reply by 12.11.2018 after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed by 04.12.2018 after duly serving copy to the appearing Respondents.

List this matter on <u>09.01.2019</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member